

notice of the Government;

(c) if so, the action taken/proposed in the matter; and

(d) the allocations made during 1990-91?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Grants-in-aid to Voluntary Private Institutes/Centres for conducting research in Yoga and Naturopathy is provided through the Central Council for Research in Yoga and Naturopathy on the merits of each case. No grant-in-aid was given to any Yoga Centre/Institute in the State of Maharashtra during the last three years.

(b) and (c). Does not arise.

(d) No specific budget allocations are made for the purpose of giving grants-in-aid to these Centres.

Recommendations of Abid Hussain Committee

9002. **SHRI VASANT SATHE:**
SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI KAILASH MEGHWAL:
SHRI N.J. RATHVA:

Will the Minister of TEXTILES be pleased to refer to the reply given on 14th March, 1990 to Unstarred Question No. 350 regarding recommendations of Abid Hussain Committee on Handloom Sector and state:

(a) whether a Committee headed by Abid Hussain to review the implementation of the textile policy of June, 1985 has submitted its report to Government; and

(b) what stage of consideration/proc-

essing the report stands and the period by which Government is likely to take the action?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) The report has been discussed in the Ministry of Textiles. As a first step it has been decided to get the report printed in English and Hindi and place sufficient copies in the Parliament House Library as well as release it for sale to the general public so that there is a wide debate on the proposals made by the Abid Hussain Committee. Government would then be in a position to get adequate feed back on the report before taking action on its implementation or otherwise.

Environmental Development of Narmada Valley

9003. **SHRI PRAKASH KOKO BRAHMBHATT:** Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the World Bank has initiated the process of granting loan to India for the environmental development of the whole Narmada valley;

(b) whether any delegation from Washington has recently visited India after having a meeting with the high officials of the World Bank in this regard;

(c) if so, the final decision in this regard; and

(d) the total amount to be provided to India for environmental development of the Narmada valley?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Yes, Sir.

(c) and (d). The proposal is at a preliminary stage and as such, it is not possible to assess the likely World Bank assistance at present.

[*Translation*]

Policy on Transfer of Employees of Central Water Commission

9004. SHRI HARISH RAWAT: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any policy regarding transfer of employees of the Central Water Commission;

(b) if so, the details thereof;

(c) whether any complaints have been received about the working of this transfer policy; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) The transfer policy of Central Water Commission has been framed to ensure harmonising the essential needs of the organisation and the interest of the employees. The policy was reviewed by the Commission in consultation with the office bearers of the Staff Associations and the revised transfer policy was issued by Central Water Commission in September, 1989 for Group C and D employees and in December, 1989 for Group A and B employees. The salient points, inter-alia, of the transfer policy are given under:—

(i) Transfer from one station to another by and large are kept to the minimum possible.

(ii) Group 'A' and 'B' personnel are normally liable for transfer anywhere in India. Group 'C' and 'D' personnel should not normally be transferred except to meet the administrative contingencies;

(iii) When transfer of an employee from one station to another is inescapable, then the same should be done in a just and equitable manner, keeping in view factors like the employee with the longest continuous stay at a place;

(iv) Employees due for retirement on superannuation within a period of two years in case of Group 'A' and 'B' and 5 years in case of Group 'C' and 'D' shall not normally be transferred;

(v) As far as possible transfers are effected in March/April to avoid the disruption of educational schedule of the children of the employees;

(vi) Requests for posting to a station where the employees spouse, in Government service is posted, should be accommodated to the extent possible;

(vii) Female employees will not normally be posted to non-family stations;

(viii) Applications of request for posting/transfer of the employees are to be noted in a register and considered in a fair, just and equitable manner.

(c) and (d) While reviewing the transfer policy, some objections were received from some of the Staff Associations which were duly considered by the Commission while finalising the revised transfer policy.